CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



O.A.NO.1150/2004

Tuesday, this 11th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri S.A.Singh, Member (A)

Smt.Kushal Singh, Chairman, Board for Prevention & Control of Pollution, Jhalana Dungoori, Jaipur.

..Applicant

(By Advocate: Shri B.S.Jain)

Versus

Union of India, through its Secretary, Department of Women and Child Development, Ministry of Human Resource Development, Shastri Bhawan, New Delhi.

...Respondent.

ORDER (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for the applicant states that he may be permitted to withdraw the present application with liberty to press the same at Jaipur Bench of the Central Administrative Tribunal.

2. Keeping in view the aforesaid, the present petition is dismissed as withdrawn. It is directed that nothing said herein is an expression of opinion on the merits of the matter. The petition may be returned to the applicant for presenting the same before the appropriate Bench.

S.A. Singh Member (A)

(V.S.Aggarwal) Chairman

/kdr/